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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 24/NCLT/AHM/2017
With Gujarat High Court CA no. 539 of 2016**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017**

Name of the Company: MR Organosys Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

MR Organosys Pvt Ltd (Transferee Company) filed this petition under section 230-231 and 232 of Companies Act, 2013 for sanction of proposed scheme of arrangement in the nature of Amalgamation of McFills Enterprises Pvt Ltd. (Transferor company) and MR Organosys Pvt Ltd. and Reorganization of Capital of MR Organosys Pvt Ltd.

The Hon'ble High Court of Gujarat by its order dated 14.12.2016 made in CA 539/2016 dispense with the meetings of the equity shareholders.

The Hon'ble Court in its order held that the approval of the creditors of the transferee Company is not necessary and the meeting of such creditors is dispensed with. Further the Hon'ble High Court held that the procedure prescribed under section 101(2) of the Companies Act, 1956 and under Rules 46 to 65 of the Companies (Court) Rules, 1959, is dispensed with.

Heard learned counsel for petitioner.

Petition is admitted.

The hearing on this petition shall take place before this Tribunal on 17.05.2017.

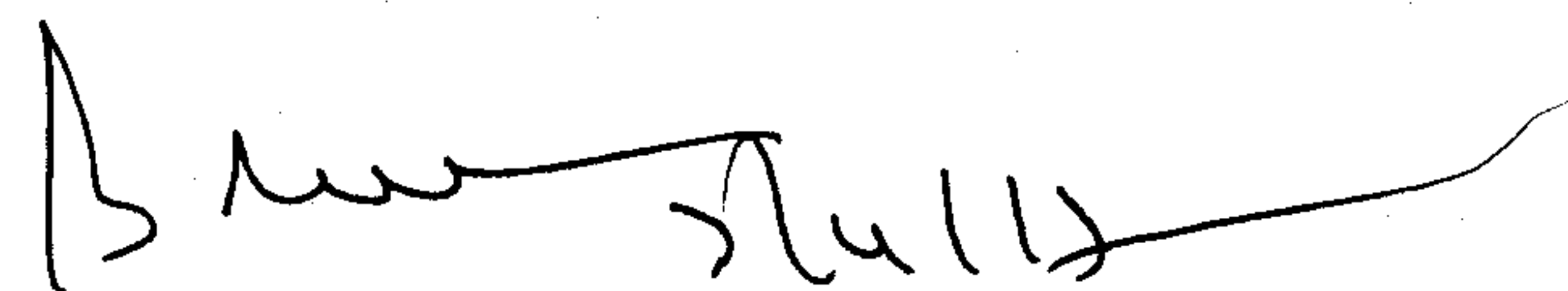
Considering the section 230(5) and Rule 16 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, this Tribunal passes the following order: -

1. Notice of hearing of this petition shall be advertised in "Indian Express" Ahmedabad edition and "Jai Hind", Gujarati Daily Newspaper Ahmedabad edition not less than ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.
2. Notice to following statutory authorities in Form no. CAA 3 accompanied with the copy of scheme of arrangement, copy of petition and its annexures along with the copy of this order to
 - a. Central Government through Regional Director Gujarat Western Region
 - b. Registrar of Companies Gujarat
 - c. Income Tax Authorities

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

3. Petitioner are directed to issue individual notices at least 10 days before date of hearing to equity shareholders, secured creditors and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing. Petitioner shall file proof of service in respect directions 1 to 3 before this Tribunal.

List the matter on 17.05.2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 5th day of April, 2017.